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WP-19275-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 17th OF OCTOBER, 2025

WRIT PETITION No. 19275 of 2025

MUKESH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Abhishek Rishi - Advocate for the Petitioner.

Shri Abhijeet Awasthy - Deputy Advocate General for Respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced in Court. He is aged about 16 years. He states that he had left the home on his own and now wishes to stay with his mother. The petitioner who is maternal grandfather and the mother of the corpus are present in Court, they have also expressed desire to accept the child.

In view of the above, petition is disposed of directing the State to handover the custody of corpus to his mother.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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